

(c) whether there is a proposal to withdraw the licences of these manufacturers for not utilising the full capacity?

(b) Yes, Sir.

(c) No, Sir.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) A Statement is given below.

### STATEMENT

S.No.	Name of the Unit
1.	M/s Ahmedabad Mfg. & Calico Printing Co. Ltd., Baroda.
2.	M/s Bongaigaon Refinery & Petrochemicals Ltd., Bongaigan
3.	M/s Indian Explosives Ltd., Bombay
4.	M/s Indian Organic Chemicals Ltd., Bombay
5.	M/s India Polyfibres Limited, Lucknow
6.	M/s J.K. Synthetics Limited, New Delhi.
7.	M/s Orissa Synthetics Limited, Calcutta.
8.	M/s J.C.T. Fibres Limited, Chandigarh
9.	M/s Reliance Industries Limited, Bombay
10.	M/s Swadeshi Polytex Limited, Ghaziabad.

#### Development of Safety Vehicle

(c) in what way this vehicle will function;

\*201. SHRI PRATAPRAO B. BHOSALE: Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

(d) at what estimated cost the vehicle has been developed; and

(a) whether the Oil and Natural Gas Commission has developed a safety vehicle;

(e) whether Government propose to make such vehicle available at centres where research works are in progress?

(b) if so, the details thereof;

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) Yes, Sir.

(u) The vehicle is fitted with high frequency wireless set, search light, oxy-guard, a battery operated gas detector and first-aid kit. The vehicle has in-built capability of its own air-conditioning system and power for search lights, wireless sets etc.

(c) The vehicle fitted with sophisticated communication system, first-aid kit and other crisis measures can function as an emergency control room in blow-out and other accident situations. It can establish communication with Project/Regional Headquarters and provide first hand information about accident to facilitate prompt remedial action.

(d) The estimated cost of the vehicle is Rs. 7.5 lakhs.

(e) where is no such proposal at present.

#### Extra charges by Collieries

1893. SHRI NARSING SURYAVANSI: Will the Minister of ENERGY be pleased to state:

(a) whether a complaint has been made by the Calcutta based Coal Consumer's Association of India (CCAI) that collieries have started charging Rs. 5/- a tonne extra against 'Loading charges' over and above surface transport cost recovered from the consumers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C.K. JAFFAR SHARIEF): (a) and (b). Yes, Sir. In their representation dated 17.6.1988, sent to Department of Coal, the Coal Consumers' Association of India has, inter-alia, pointed out that the supplying collieries are charging, apart from notified price, Rs. 5/- per tonne extra

towards loading charges over and above actual surface transportation charges.

Coal India has denied this and has informed that collieries are charging the consumers only the price as permissible under Government of India's price notification dated 23.12.1987. Under clause 10 of this notification, the collieries, transporting coal at their own cost beyond a distance of 3 kms from pit-head to the railway sidings, are permitted to charge transport cost from the users in addition to the price of coal. Accordingly, all collieries, where transportation from pit-head to the sidings exceeds 3 kms, have been charging transport cost. Transport charges include actual cost of transportation of coal from pit-head to the sidings as well as cost of loading coal in the trucks at pit-heads.

#### Concessions to leather units

1894. SHRI R.M.BHOYE: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have decided to permit licensing of new leather units and substantial expansion of existing capacity in any location permissible under the general locational policy; and

(b) if so, the concessions proposed to be extended to the leather footwear and leather goods units?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) Apart from the concession mentioned in (a) above, the Government have also permitted the facility of broadbanding in items of leather footwear and leather goods to enable manufacturers to adjust their product mix depending upon the market demand.